

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok, 36, Janpath, New Delhi- 110001
PH.23353503 FAX-23753923

Docket No. 9/TT/2012

Date: 6.3.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for transmission tariff for Combined assets under ATS for Mundra (4000 MW) UMPP for the period from date of commercial operation to 31.3.2014

Sir,

I am directed to refer to this Commission's letter dated 13.2.2012 seeking certain information by 5.3.2012, and to say that the reply is still awaited. It is requested that the information sought vide above letter may kindly be sent along with the following further information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 2.4.2012:

- (i) The reason for claiming additional RoE of 0.5% as the specified time line for commissioning of 400 kV D/C triple conductor transmission line is 30 months from the date of investment approval, which comes to March, 2011, whereas the assets are anticipated to be put under commercial operation on 1.3.2012;
- (ii) Detailed justification with documentary evidence for increase in cost of items as per Form 5Bs under the sub-heads such as " Tower Steel" by 26.71 % [page 57], and 25.32 % [Page 113], " Hardware Fittings" by 15.97% [Page 57], "Bus Bars/ Conductors/ Insulators" by 397.85% [Page 58], " Structure for Switchyard" by 19.33% [Page 58], "Erection, Stringing & Civil Works including foundation " by 150.79% [Page 89] and by 126.03% [Page 113] and "Preliminary investigation RoW, forest clearance, PTCC, general civil works, compensation " by 27.36% [Page 113];
- (iii) Item wise break-up of initial spares for the transmission lines and sub-station equipment and OEM's recommendations for the same;
- (iv) Detailed break-up of the works completed but to be billed after DOCO, balance/ retention payments and PV claimed by the petitioner under Regulation 9(1) of 2009 regulations with documentary evidence;
- (v) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/ 400 kV Transmission Lines and Sub-Stations;
- (vi) Actual date of commercial operation of the asset.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)